

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CAA-262(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

NAME OF THE COMPANY: Akash Pipes Pvt. Ltd. With Suridhi Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Nirbhay Kumar, PCS
Mr. C. Balooni, Company Prosecutor for R.D. (NR)
Mr. Ayush Beotra, Advocate for OL


ORDER

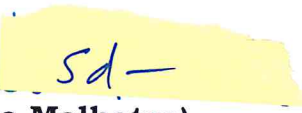
Mr. Balooni appearing for RD submits that they have no objection in the scheme being sanctioned.

Mr. Ayush appearing on behalf of the OL submits that this is a case of demerger and their objection are therefore not required.

The Petitioner has filed an Affidavit giving proof of service on the IT Department. No objection has been raised by the Department despite the period of 30 days being lapsed.

Reserved for orders.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)